

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

493
MA No. 439 of 1997
(O.A. 945 of 1997)

Present: Hon'ble Dr. B.C. Sarma, Administrative Member
Hon'ble Mr. D. Purkayastha, Judicial Member

DIPAK RAY & 3 ORS.

VS

UNION OF INDIA & ORS.

For the Applicants : Mr. M. K. Bandopadhyay, counsel

For the REspondents: Mr. P.K. Arora, counsel

Heard on 9.2.998

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Date of order: 9.2.1998

O R D E R

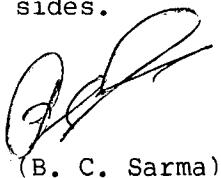
B. C. Sarma, AM

This MA has been filed with the prayer for an interim order for not to give effect to the order dated 13.10.97, as set out in Annexure/M1 to this application and also for an order to the effect that the MA be treated as part and parcel of the original application beraring No.945/97. We have heard the submission of the learned counsel of both the parties. The applicants' grievance was that no lien was fixed by the authority, although he has been working under them since 1991 onwards. However, by the impugned order dated 13.10.97 their lien has been fixed under Howrah Division. Mr. Bandopadhyay, learned counsel for the applicant prays for liberty to accept the lien without any prejudice to the rights and contention raised in the original application. Accordingly, we order that this MA be treated as part and parcel of the riginal application No. 945/97 and we give liberty to the applicant/accept lien only in Howrah Division without any prejudice and rights and contention raised in the original application. The prayer for interim order about quashing the impugned order dated 13.10.97 is rejected.

2. Let a plain copy of this order duly attested by the Court Officer be handed over the learned counsel of both sides.

(D. Purkayastha)

MEMBER (J)


(B. C. Sarma)

MEMBER (A)